

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1862
ANSWERED ON:22.11.2010
COMMITTEE ON CAPTIVE PORT
Tarai Shri Bibhu Prasad

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Government has appointed any Committee regarding setting up of captive port by the 'The Pohang Iron and Steel Company (POSCO)' in Orissa;
- (b) if so, the details thereof;
- (c) whether the Government has taken any step to cancel the necessary permission for the said captive port;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF SHIPPING (SHRI G.K.VASAN)

(a) to (e): As per Indian Ports Act, 1908, the ports other than Paradip Port Trust are under the jurisdiction of Government of Orissa. No permission is required from Central Government for setting up of Non- Major Port except necessary statutory clearances from nodal agencies.